

F. No. 15-08/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(B)

CPIO ID No. 15-08/2020

Subject: Information sought under RTI Act, 2005.

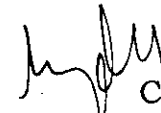
Sir/Madam,

Please refer to RTI application of Shri/Smt Vinod Yadav dated 19.03.2020 received in this office on 20.03.2020, under RTI Act 2005, the information received from **Administration** containing 08 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
02/06/2020

To,

Sh. Vinod Yadav, Adv.,
Chamber NO.606, Lawyers Block,
Saket Court Complex, New Delhi-110017

ISSUED ON
Mate
SECTION 19
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016 - Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलिय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066

Dated: 3.6.2020
I.D. No. 15-08/2020

12

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. Vinod Yadav (dated 19.3.2020) received in CPIO ID No. 15-08/2020, the information sought by the applicant under RTI Act 2005.

The point-wise replies are as under:-

Point 1 - The fact that Sh. Vinod Yadav joined CESTAT, Mumbai as Assistant Registrar is well known to him. Hence, answering the question as true or false is out of place. Copy of documents sought is enclosed.

Point 2 - Sh. Vinod Yadav joined CESTAT New Delhi on 16.8.2019. Copy of the documents sought is enclosed.


Point 3 - The fact that the applicant resigned from the post of Assistant Registrar is well known to him. Hence answering the question is out of place. Copy of documents sought is enclosed.

Point 4 - The applicant applied for withdrawal of resignation letter on 10.10.2019 and the same was received in CESTAT on 14.10.2019. Copy of documents sought is enclosed.

Point 5 - The applicant sent a reminder to his application for withdrawal of resignation on 17.2.2020 and the same was received on 19.2.2020. Copy of documents sought is enclosed.

Point 6 - The resignation letter of the applicant was accepted by the Competent Authority as communicated by letter dated 17.2.2020. Copy of the documents sought is enclosed.

Point 7 - The applicant has remained in for the post of Assistant Registrar for 11 days.


(Assistant Registrar)
CESTAT New Delhi

To
 CPIO/Accounts Officer, CESTAT, New Delhi

G24

FORM GFR 33

CERTIFICATE OF ASSUMPTION

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Certified that I have in the forenoon of this day i.e. 13.08.2019 assumed the charge of the Assistant Registrar, Customs, Excise & Service Tax, Appellate Tribunal, Mumbai in pursuance of the Order No. F. No. 30 (17)/DR-AR/CESTAT/Admn.-19 dated 18.07.2019 issued by the Registrar, CESTAT, New Delhi.

For use in Audit Office only
Noted in A/R at Page:
Noted in leave a/c at page

Relinquishing Officer

Deputy Registrar / Admn. Officer
Mumbai / CESTAT
Order No. 1163
Date 26/8/19
Signature

Auditor Supdt. AAO/AAG
Noted in A/R at Page:
Noted in Leave A/C at page
Pay slip issued on:
Auditor Supdt. AAO/AAG

Assuming Officer :
Signature :
Name in block letter: VINOD YADAV
Designation : ASSISTANT REGISTRAR
Station : CESTAT, MUMBAI

Vinodyadav

Pay slip issued on:
Auditor Supt.A.A.O/A.A.G.

Memo of the balance for which responsibility is accepted by the officer receiving charge cash
Rs...NIL (Rupees.....NIL.....) Permanent Advance Rs.
...Nil(Rupees.....NIL.....)

2403/R
21/8/19

Copy to:

- 1) SPS to the Hon'ble President, CESTAT, New Delhi
- 2) PA To the Registrar, CESTAT, New Delhi
- 3) The Deputy/Assistant Registrar CESTAT Chennai / Kolkata/Ahmadabad/Bangalore
- 4) SPS to Hon'ble Dr. D M Misra, Member (J)
- 5) The Under Secretary to the Govt. of India, Min. of Finance,
Department of Revenue, New Delhi
- 6) The Pay & Accounts officer, Department of Revenue, New Dehli
- 7) Personal File
- 8) Office Copy
- 9) Individual concerned

Deputy Registrar (HOO)
Customs, Excise & Service Tax,
Appellate Tribunal,
Mumbai



Deputy Registrar (HOO)
Customs, Excise & Service Tax,
Appellate Tribunal,
Mumbai

2.6.20

Sandeep

17/8
President
CESTAT

Registrar
21/8/19
HOO

(7)

10

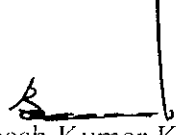
F. No. 30(17)/DR-AR/CESTAT/Admn.13
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K. Puram, New Delhi – 66

Dated: 21 August 2019

OFFICE ORDER

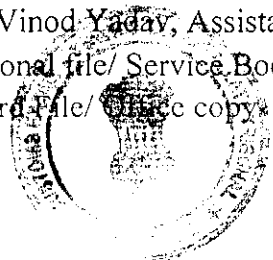
Consequent upon the selection by the UPSC, as intimated vide Ministry of Finance letter No. A.32013/6/ 2016-Ad.1C(CESTAT) dated 20.05.2016, Mr. Vinod Yadav is hereby appointed as Assistant Registrar on temporary basis in the pay band of Rs. 15,600-39,100/- with grade pay of Rs. 5,400/- (PB-3) (Level 10, Index-1 as per 7th CPC Revised Pay Rules 2016) plus allowances as per rules, in the Customs Excise & Service Tax Appellate Tribunal, Mumbai with effect from **13.08.2019 (F/N)**, as per the terms and conditions contained in this Tribunal's letter of even number dated 10.06.2019 and other applicable rules.

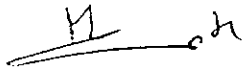
Sh. Vinod Yadav will be on probation for a period of two years from the date of his appointment. He has been medically examined and found fit. His character and antecedents have been verified from the concerned police authority.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. SPS to Senior Member, CESTAT, Mumbai.
3. PA to Registrar, CESTAT, New Delhi.
4. The Pay & Accounts Officer, Ministry of Finance, Deptt. of Revenue, New Delhi.
5. The Under Secretary, Ad.1C, Ministry of Finance, Deptt. of Revenue, New Delhi – w.r.t. letter No. A.32013/6/2016-Ad.1C (CESTAT) dated 20.05.2016.
6. The Deputy Secretary, UPSC Dholpur House, Shahjahan Road, New Delhi – 110 069 - w.r.t. letter F. No. 1/43(5)/2017-Recrtt-2 dated 27.02.2019.
7. Deputy Registrar, CESTAT, Mumbai.
8. The Accounts Officer, Cash Section, CESTAT, New Delhi.
9. Sh. Vinod Yadav, Assistant. Registrar, CESTAT, Mumbai.
10. Personal file/ Service Book/ Gazette of India.
11. Guard File/ Office copy




(Mukesh Gupta)
Assistant Registrar (Admin)

A.H. 2
b → 14
2.8.20

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To

Dated 16-08-2019

The Registrar
CESTAT, West Block-2
R.K. Puram, New Delhi

Sub Joining Letter / Acceptance
Respected Sir

1431
20/8/19
[Signature]

On 16-08-2019 I joined CESTAT, Delhi
as per the order dated 16.08.2019 of Hon'ble
President, CESTAT Delhi

MA
16/8/19

AK (A)
[Signature]

Kindly accept my joining.

Thanking you

Your Sincerely
Vinod Yadav
VINOD YADAV
(ASTT. REGISTRAR)

2373/R
19/8/19

2018

[Signature]



AK (A)

[Signature]
2.6.20

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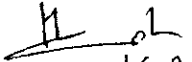
F. No. 23(51)/Trans./CESTAT/Admn.2014
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block – 2, R.K. Puram, New Delhi

Dated: 16 August 2019

OFFICE ORDER

Hon'ble President, CESTAT is pleased to transfer Mr. Vinod Yadav, Assistant Registrar, on temporary basis for a period of one month from CESTAT Mumbai to CESTAT Delhi w.e.f. 16.08.2019 (F/N) to 15.09.2019 (A/N).

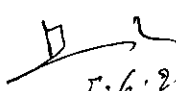
Since, the transfer is being done as per the officer's request, he is not entitled for TA/DA.


16.8.19
(Mukesh Gupta)
Assistant Registrar (Admin)

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS to Senior Member, CESTAT, Mumbai.
3. PA to Registrar, CESTAT, New Delhi.
4. The Dy. Registrar, CESTAT, Mumbai.
5. The Pay and Accounts Officer, Ministry of Finance, Deptt of Revenue, New Delhi
6. Mr. Vinod Yadav, Assistant Registrar, CESTAT, Mumbai
7. The Accounts Officer, CESTAT, New Delhi
8. Personal file/ Service Book
9. Website/ Guard file/ Office Copy



Attested

2.6.20

Lawyers' Chamber Block
Courts Complex, New Delhi-110017
99561580, 9971636880
advocatevinodyadav@gmail.com

VINOD YADAV
ADVOCATE
LL.M, D/1449/06
PGD In Criminal Justice

3

6

Reff. No. _____

Date: 10.10.2019

To

The Registrar
Custom Excise & Service Tax
Appellate Tribunal
West Block No.2
RK Puram, New Delhi-110066

Admn. Officer
CESSTAT New Delhi
18064
10/10/19

**Sub: Withdrawal of Resignation Letter
dated 23.08.2019.**

Respected Sir

On 13.08.2019 I joined the CESTAT, Mumbai as an Assistant Registrar thereafter I had been working in CESTAT, New Delhi on the basis of temporarily transfer from 16.08.2019 till 23.08.2019.

I want to withdraw my resignation Letter dated 23.08.2019.

Kindly consider my withdrawal of resignation letter and permit me to join the CESTAT.

Thanking you

Your Sincerely

Vinod Yadav
VINOD YADAV

VINOD YADAV
LL.M, Advocate
En. No. D/1449/2006
Chamber No. 606, Lawyers Block,
Saket Court Complex, New Delhi-110017
Mob. : 9969561580



*Forward to the
Ministry,
10/10/19*

Sym

Sandeep

*3103/R
14/10/19*

AH-272 d

*b
2-6-20*

Ch. No. 606, Lawyers' Chamber Block
Saket Courts Complex, New Delhi-110017
M : 9999561580, 9971636880
E-mail: advocatevinodyadav@gmail.com

VINOD YADAV
ADVOCATE
LL.M, D/1449/06
PGD In Criminal Justice



(2)
S

Reff. No. _____ To _____

Date: 17.02.2020

The Registrar
Custom Excise & Service Tax
Appellate Tribunal
West Block No.2
RK Puram, New Delhi-110066

प्रसा. अनुमति / Admn. Officer
विद्यार्थी नं. (वि.सं.) / CESTAT New Delhi
क्यासी नं. / File No. 290
दिनांक / Date. 17/2/20
हस्ताक्षर / Sign

8 Se
nal
elhi -

**Sub: Reminder for Withdrawal of
Resignation Letter dated 23.08.2019**

Respected Sir

On 13.08.2019 I joined the CESTAT, Mumbai as an Assistant Registrar thereafter I had been working in CESTAT, New Delhi on the basis of temporally transfer from 16.08.2019 till 23.08.2019.

I want to withdraw my resignation Letter dated 23.08.2019.

Kindly consider my withdrawal of resignation letter and permit me to join the CESTAT.

On 10.10.2019 I had also sent written request for withdrawal of my resignation but I did not receive any intimation regarding my application of withdrawal of resignation letter from your office.

Thanking You

Your Sincerely

Copy to
The Under Secretary
Ministry of Finance
Department of Revenue
North Block
New Delhi-110001

VINOD YADAV
LL.M, Advocate
En. No. D/1449/2006
Chamber No. 606, Lawyers Block
Saket Court Complex, New Delhi-110017
Mob. 9999561580

17/2/20
I.6.20

17/02/2020
has no record
was request
17/2/20

724/R

20/2/2020



F. No. 30(17)/DR-AR/CESTAT/Admn.13
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K. Puram, New Delhi - 110 066

4 0

Dated: 17.02.2020

To.

Sh. Vinod Yadav
H. No.G-1096. Sangam Vihar.
Near Neem Chowk & Old Veer Bazar.
New Delhi - 110 080

Sub: Request for withdrawal of resignation -reg.

Sir.

Please refer to your letter dated 10.10.2019 on the above mentioned subject and I am directed to inform you that Ministry by letter dated 13.01.2020 has conveyed that your request for withdrawal of resignation has been rejected by the Competent Authority.



Yours faithfully,

M Gupta
17.2.20
(Mukesh Gupta)
Assistant Registrar

ISSUED: N... 17/2/20
SIGNATURE

[Handwritten signature]

AH est k 2
M P
2.6.20

③

F. No. 15-08/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-08/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

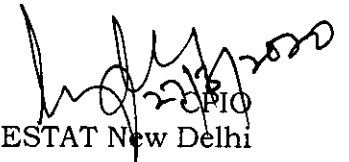
Please refer to RTI application of Shri/Smt., Vinod Yadav (dated 19.03.2020) in this office on 20.03.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-08/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 15.05.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi


For Compliance to:

1. Asstt. Registrar (Admn.Section)

Copy to: (For Information)

Sh. Vinod Yadav, Adv.,
Chamber NO.606, Lawyers Block,
Saket Court Complex, New Delhi-110017

ISSUED ON
11/6/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110006


CP
1-6-2020

Ch. No.606, Lawyers' Chamber Block,
Saket Courts Complex, New Delhi-110017
☎ : 9999561580, 9971636880
Email: advocatevinodyadav@gmail.com

And
20/03/20

VINOD YADAV

ADVOCATE

LL.M, D/1449/06

PGD IN CRIMINAL JUSTICE

1.0. 15-08/CBSIA

(2)

Reff. No. _____

Dated 19.03.2020

To

The Public Information Officer
Registrar
Custom Excise & Service Tax Appellate Tribunal
West Block No.2, RK Puram
New Delhi-110066

**SUB :- APPLICATION FOR GETTING INFORMATION
UNDER RTI ACT**

Respected Sir/Madam

Applicant wants to get following information under Right to Information Act:

1. Is it true or false that on 13.08.2019 I joined CESTAT Mumbai as an Assistant Registrar, if yes kindly provide Certified copy of office order and joining letter.
2. When I joined CESTAT New Delhi as an Assistant Registrar. Kindly provide Certified copy of office order and joining letter.
3. Is it true or false that on 23.08.2019 I resigned from the post of Assistant Registrar ? kindly Provide Certified Copy of office order and resignation Letter.
4. That when I applied for withdrawal of my resignation Letter. Kindly Provide Certified copy of officer order and application for withdrawal of resignation letter.
5. That when I sent reminder of withdrawal of my resignation Letter. Provide Certified copy of office order and reminder of withdrawal of my resignation Letter.
6. That when was my resignation letter was accepted ? Provide Certified copy of office order of acceptance of my resignation letter.

And


[Signature]

1

7. That what is total service period from my joining to resignation ?
Kindly provide complete details.

8. That requisite fee under RTI Act has been paid through IPO bearing
No 47F-265304 & 47F-265305 and if any deficiency is found for
fee under RTI Act undersigned is ready to pay as and when
directed to him.

Thanking You


VINOD YADAV
ADVOCATE

VINOD YADAV
LL.M, Advocate
En. No. D/1449/2006
Chamber No. 606, Lawyers Block,
Saket Court Complex, New Delhi-110017
Mob. : 9999561580